

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 420

IA/3421/ND/2023, IA/3994/ND/2023, IA/1192/ND/2023, IA/4657/2022,  
IA/1642/2023, IA/2776/2023, IA/2774/2023, IA/4865/ND/2023,  
IA/5131/ND/2023, IA/5129/ND/2023, IA/5028/ND/2023,  
IA/5922/ND/2023, IA/5918/ND/2023, IA/6055/ND/2023,  
IA/6366/ND/2023, IA/6749/ND/2023, IA/6483/ND/2023 IN  
IB/204/ND/2021

**IN THE MATTER OF:**

Union Bank of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 11.01.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Amar Vivek a/w, Mr. Abhinav Tyagi, Mr. Toyesh Tewari, Mr. Nikhil Mehndiratta Advs.
For the IRP	: Mr. Somdutta Bhattacharya, Ms. Kiran Sharma, Ms. Niharika Sharma, Ms. Himani Chhabra, Advs.

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)**

**ORDER**

On mentioning, the matter is taken up for hearing.

Learned Counsel for the Resolution Professional is present through video-conferencing and seeks some indulgence to list the matter on priority basis. Let this matter be posted to 08.02.2024.

In the meantime, parties are directed to complete the pleadings before the next date of hearing.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**